

(b) and (c). The major grievances of the officers of Engineers India Limited relate to revision of pay-scales, DA and other allowances/perquisites on the lines of 4th Pay Commission. Pursuant to the directions of the Supreme Court the matter of their pay revision etc. has already been referred to High Power Pay Committee.

Production of 1000 cc passenger Cars by Maruti Udyog Limited

10516. SHRI UTTAM RATHOD :
SHRI YASHWANTRAO
GADAKH PATIL :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Maruti Udyog Limited is planning to produce 1000 cc passenger cars with more seating capacity;

(b) if so, the details of the plan and the additional funds earmarked for the same; and

(c) the capacity of the new car and when it will be available in the market ?

THE MINISTER OF INDUSTRY
(SHRI J. VENGAL RAO) : (a) Yes, Sir.

(b) and (c). The proposal, which is under consideration of the Government, is to manufacture annually 30,000 3-Box Cars of 1000 cc engine capacity. It involves an investment of Rs. 97.9 crores. The requirement of funds will be met by additional equity from Suzuki Motor Company of Japan and from internal generation of resources of the Company. No financial support from Government is envisaged. The production is expected to commence after about two years from the date of approval of the Project.

Chemical producers guilty of restrictive trade practices

10517. SHRI G.S. BASAVARAJU :
SHRIMATI BASAVARA-
JESWARI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether some chemical producers have been held guilty of restrictive trade practices in supplying Aluminium Phosphate fumigant to the Food Corporation of India;

(b) if so, whether any of the employees of the Food Corporation of India have been found involved in it; and

(c) if so, what action Government have taken against them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :
(a) Yes, Sir.

(b) The Food Corporation of India Limited has informed that none of their employees is involved in it.

(c) Does not arise.

Perspective plan for Energy Development

10518. PROF. P.J. KURIEN : Will the Minister of ENERGY be pleased to state :

(a) whether Government have formulated a twenty-year perspective plan for the energy development;

(b) if so, the details thereof; and

(c) the State-wise break-up of the Central investment proposed to be made in the power sector in the coming three years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). Government have not formulated a twenty-year perspective plan for energy development. A long-term power plan has been prepared by the Central Electricity Authority for the period upto 2000 A.D. The plan envisages a capacity addition of about 48000 MW and 62000 MW in the Eighth and Ninth Five Year Plans respectively.

(c) The State-wise break-up of the Central investment in the power sector in the next three years will be known when the Annual Plans are finalised.

Reserved Posts in Bharat Heavy Plates and Vessels Ltd.

10519. SHRI ANADI CHARAN DAS : Will the Minister of INDUSTRY be pleased to state :

(a) the policy followed by the Bharat Heavy Plates and Vessels Ltd. Visakhapatnam for de-reservation of reserved posts;

(b) the total number of posts of executives and supervisors required to be reserved and actually filled by Scheduled Caste/Scheduled Tribe candidates and the details of posts de-reserved since 1 April, 1981 till date, post-wise and year-wise details thereof;

(c) whether management is observing relaxations to Scheduled Caste/Scheduled Tribe candidates in promotions made to posts of executives and supervisors; and

(d) the details of complaints made by the Scheduled Castes/Scheduled Tribe Uplift Union about caste discrimination in promotions made since 1 April, 1986 till date and the action taken thereon by the management ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) Bharat Heavy Plate and Vessels Ltd., Visakhapatnam, follows the policy of de-reservation of reserved posts as per directives issued by Government.

(b) From 1st April 1981 to 31st March 1988, 45 posts of executives and supervisors were reserved for Scheduled Casts candidates and 22 posts were reserved for Scheduled Tribe candidates. Against this, 32 posts were filled by Scheduled Caste candidates; and 6 posts were filled by Scheduled Tribe candidates. None of the reserved vacancies have been de-reserved so far,

(c) Yes, Sir.

(d) From 1.4.1986, six representations on various aspects were received from the BHPV SC/ST Uplift Union and action as necessary was taken by BHPV.

Leather export by Bharat Leather Corporation

10520. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Bharat Leather Corporation is dealing with export of leather and leather goods;

(b) if so, the total quantum of leather and leather goods exported by the Corporation in last three years;

(c) the other activities of the Corporation;

(d) whether the Corporation has taken steps to modernise leather industry; and

(e) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) Yes, Sir.

(b) The export figures are as follows :

	Figures in lakhs		
	1985-86	1986-87	1987-88
	106.19	163.60	160.00 (Provisional)

(c) Other main activities of Bharat Leather Corporation are :

1) Marketing of footwear and leather products through retail outlets.

2) Bulk sales of footwear and leather products.

3) Providing infrastructure/material to shoe artisans under Package Assistance Scheme for fabrication of footwear.